

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Comp. App. (AT) (Insolvency) No. 823 of 2020

IN THE MATTER OF:

M/s. Micra Systems Pvt. Ltd.

...Appellant

Versus

M/s. Masters India Pvt. Ltd.

...Respondent

Present:

For Appellant : Mr. Abhay Mani Tripathi, Advocate

ORDER
(Through Virtual Mode)

25.09.2020 The issue raised in this appeal is that there was no 'pre-existing dispute' with regard to the service provided and the invoices raised in regard to rendering of such services had not been disputed, thus rejection of application under Section 9 of the 'I&B Code' on the basis of so called 'pre-existing dispute' which did not relate to the subject matter of Section 9 application would not sustain.

Issue notice upon Respondent. Appellant to provide mobile Nos./e-mail address of the Respondent. Notice be issued through e-mail or any other available mode. Requisites along with process fee be filed within three days.

List the appeal 'for Admission (After Notice)' on **4th November, 2020**.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Venugopal M.]
Member (Judicial)

[Shreesha Merla]
Member (Technical)

/ns/gc/